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की पूर्ति होगी।

इन शब्दों के साथ मैं इस विधेयक के इन्ट्रोडक्शन का घोर विरोध करता है।

DR. TRIGUNA SEN: Sir, in the Statement of Objects and Reasons we have mentioned that it is only to cover a limited scope. The rate of royalty was decided upon by the award of the late Prime Minister in 1962. Later on the Prime Minister gave the award the other day to enhance the rate of royalty with retrospective effect. So unless this is amended we cannot pay this with retrospective effect. Therefore, this Bill has got a very restricted scope.

Mr. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Oil-fields (Regulation and Development) Act. 1948."

The motion was adopted.

Dr. TRIGUNA SEN; Sir, I introduce the Bill.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMEND-MENT) BILL*

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH): Sir, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

MR. DEPUTY-SPEAKER: Shri Shri Chand Goyal, Shri Banerjee and Shri Fernandes have written to me that they want to oppose the introduction of this Bill. At the introduction stage they can only make a very brief submission.

SHRI S. M. BANERJEE (Kanpur): Sir, I wish to oppose this Bill, the Salaries and Allowances of Members of Parliament (Amendment) Bill. Sir, if this particular

Bill is passed...(Interruption). Sir, I want your undivided attention.

The question is that this particular Bill has been brought forward after repeated objections by the C. P. I., S. S. P. and other parties also. They have relentlesly opposed this provision on the ground that if this Government cannot give a need-based minimum wage to their employees or to increase their wages, how can the Members of Parliament who are the representatives of the poor people raise their salaries or their allowance from Rs. 31 to Rs. 51 per day? Our moral objection is that this particular provision is at the cost of the country. I would request the hon. Prime Minister who is the Finance Minister also to explain to the House the urgent need of raising the allowance of the Members of Parliament. When the amount was raised from Rs. 21 to Rs. 31 per day, then also there was an objection raised by us. At this hour, when a decision has been taken by the Cabinet that no wage increase should be there for the Government employees, I would request the Minister of Parliamentary Affairs to withdraw the Bill.

14.47 hrs.

[SHRI GADILINGANA GOWD in the Chair]

SHRI VIKRAM CHAND MAHAJAN (Chamba): On a point of order, Sir. Before a Member opposes the Bill, he should make a statement in the House that if the Bill is passed, he will not receive the enhanced allowance.

SHRI RABI RAY (Puri): Quite irrelevant.

SHRI S. M. BANERJEE: I appreciate the sense of humour which is very crude.

The question at present is, when we are nationalising the banks for resources, when we are trying to implement various plans and specially, when 21 lakh Central Government employees and an equal number of State Government employees have been asked to tighten their belts' and not to ask for any

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Bills Introduced

[Shri S.M. Banerjee]

wage increase, and when movements after movements have been completely crushed by bullets by the same Government saying that they have no money pay, at this hour, can the Members of Parliament who are the representatives of the poor people raise their salaries or allowance from Rs. 31 to Rs. 51 per day? With all the concessions mentioned in the Bill, the increase will be to the tune of Rs. 1000 per month. All the Members of this House, whether belonging to this side or to that side should realise that it is at the cost of the other people. I am really sorry that after hearing the speech of the Prime Minister, they still want their salaries to be increased at the cost of the people. I only plead and request you, Sir, to kindly ask the Minister of Parliamentary Affairs to withdraw the Bill.

श्री श्रीचन्द गोयल (चण्डीगढ़): सभापति महोदय, आप को स्मरण होगा कि दोनों सदनों की एक समिति बनी थी जिसने इस विषय पर विचार किया था कि संसद के सदस्यों को अपना कर्त्तंब्य निभाने में सविधा हो. उस दृष्टि से विचार किया जाय। उस समिति ने दो प्रकार के सुभाव दिये। कुछ सुभाव सर्वसम्मत सुभाव थे, कुछ सुभाव बहमत से दिए गए थे। जो सुभाव बहुमत से दिए गए थे मैं उनकी चर्चा नहीं करना चाहता। यह एलावेंस 31 रुपये से 51 रुपये बढ़ाने का जो सुभाव था वह बहुमत से दिया गया था, सर्वसम्मति से नहीं दिया गया था। सर्वसम्मत सुभाव तीन थे। उनमें से एक यह था कि संसद का एक सदस्य अपनी कांस्टी-ट्यूएंसी में, तथा अपने राज्य में अपने कर्त्तं व्य का पालन प्रभावी ढंग से कर सके इस दृष्टि से उसको यातायात की सुविधा मिलनी चाहिए और उसके लिए अपने राज्य के अन्दर फी पास बस का दिया जाय ताकि उसको अपने कर्त्तव्य का निर्वाहन करने में किसी प्रकार की कठिनाई न हो। दूसरी एक बात पर और विचार किया गया कि जो सैकडों की संख्या में सदस्यों के पास पत्र आते हैं देश के कोने-कोने से, उनका उत्तर देने में जो डाक का व्यय होता है उसके बारे में भी संसद सदस्यों को विचार करना पडता है और कई बार उत्तर देने में जो डाक

का व्यय होता है उस के बारे में भी संसद सदस्यों को विचार करना पडता है और कई बार उत्तर देने में इस कारण संकोच होता है कि उसकी आर्थिक स्थिति उस को इस बात की आज्ञा नहीं देती। इस कारण से समिति ने यह सर्वसम्मत सुभाव दिया था कि सब सदस्यों की 100 रु० तक जितना भी वह खर्च करें इसके लिए दिया जाय। मैं समभता है कि जिस तरह से सरकारी कर्मचारियों को सर्विस स्टाम्प मिलते हैं उस मात्रा में सर्विस स्टाम्पस एक संसद सदस्य को दिए जायं तो उसमें उनको सुविधा होगी। तीसरी समस्या स्टेनोग्राफर की है। कम से कम मैं व्यक्तिगत रूप से इस कठिनाई को बहत अनुभव करता है कि जब तक स्टेनोग्राफर की सुविधा एक संसद सदस्य को न मिले तब तक पत्र-व्यवहार करने में उसे बड़ी कठिनाई होती है.....(ब्यवधान) उस में सबसे बड़ा एक ही सुभाव था कि सदस्यों को स्टेनोग्राफर की सुविधा जरूर मिलनी चाहिए ताकि जो कुछ पत्र-व्यवहार करना होता है वह आसानी से हो सके। आज हम देख रहे हैं कि उन सब सुविधाओं का तो कोई प्रश्न ही नहीं है, उनकी चर्चा ही नहीं है। आखिर उद्देश्य इसका यह है कि संसद का हरेक सदस्य अपनी जिम्मेदारी को निभा सके. अपने कर्त्तं व्य का पालन कर सके, एक संसद सदस्य के नाते जो उत्तरदायित्व उसके ऊपर डाला गया है उसका वह पालन कर सके, इस दृष्टि से आवश्यकता इस बात की थी कि उसको सुविधाएं मिलती रहें। लेकिन आज 31 रुपये से 51 रुपया एलावेंस बढाने जा रहे हैं क्यों कि यह अधिकार हमारे हाथ में है देश की जनता और समाचार पत्र अब इस बात की चर्चा कर रहे हैं कि चूं कि यह उनके अधिकार की बात थी इसलिए उन्होंने अपने लिए एलावेंस में वद्धि कर ली । बाकी और जिन लोगों की आवश्यकता है उसकी तरफ उन्होंने कोई घ्यान नहीं दिया। इसलिए मैं कहना चाहता हं कि इस चर्चा से, लोगों को इस प्रकार की क्रिटि-सिज्म से हम बच सकें इसके लिए बजाय दैनिक भत्ते में विद्ध करने की सुविधाओं के

कपर ज्यादा ध्यान दिया जाय क्यों कि सुविधाएं बुनियादी चीजें हैं। हमारा जो कत्तं व्य है संसद सदस्य के नाते देश के प्रति, अपने चुनाव क्षेत्र के प्रति, अपने चुनाव क्षेत्र के प्रति, अपने राज्य के प्रति उसका हम पालन कर सकें, इस हिष्ट से मैं समभवा हूं कि भत्ती में वृद्धि करने के बजाय सुविधाएँ प्रदान करने वाला विधेयक यहां पर आना चाहिए था। इस-लिए मैं इसका विरोध करता हैं।

श्री जाजं फरनेन्डीख (बम्बई दक्षिण) : अध्यक्ष महोदय, एक तरफ अभी कुछ ही देर के पहले प्रधान मंत्री जी ने अपना बैंकिंग के राष्ट्रीयकरण के समर्थन में एक बयान पेश किया और अब यह विघेयक यहां आ रहा है जिसके जरिए साल में लगभग 1 करोड़ रुपया इस संसद में बैठने वाले लोगों को देने की व्यवस्था हो रही है। इसके साथ-साथ यह भी व्यवस्था की जा रही है कि चंकि इस विधेयक के संबंध में एक बयान मंत्री महोदय ने इस सदन में पिछले सत्र के अन्तिम दिवस दिया था इसलिए इस विघेयक से जो भी आर्थिक फायदा एक संसद सदस्य को होगा वह 1969 से लागु किया जायगा। एक तरफ नई आधिक दिशाओं की बात प्रधान मंत्री के मैंह से आना और अर्थ मंत्री बनने के बाद पहले ही दिन इस सदन के अन्दर एक करोड़ रुपये का एक अलग ही दिशा देने वाला काम करना कहां तक इस सरकार को शोभा देता है, यह मैं नहीं समभ सकता है। पिछले कई वर्षों से इस चीज को हम लोग देख रहे हैं कि इस सदन में बैठने वाले लोग भले ही कोई बहुत बड़ा मकसद ले कर आते हों लेकिन जनता की आशाएं और आकांक्षाएं रहती हैं अपनी जगह पर और अपने निजी स्वार्थों का हिसाब किस तरह से पूरा किया जा सकता है इस बात को प्राथमिकता दी जाती है। बरना इसी सदन में पिछले सत्र में जब पेंशनर लोगों के मामले को हम लोगों ने उठाया और दो वर्षों से उठा रहे हैं, हर एक अर्थ मंत्री के मंह से या उनके जो भी डिप्टी मंत्री रहते हैं उनके मुँह से यह बात आई कि आर्थिक तकलीफ के कारण हम पेंशनर की तनस्वाह बढाने का काम नहीं कर सकते हैं। मुक्ते पूछना है

अध्यक्ष महोदय. कि जहां पेंशनर महीने में 15 और * और 18 रुपये लेकर जिन्दगी बसर करते हैं वहां उन के पेंशन में 5 और 10 रुपये वृद्धि करने की बात आती है तो आपको आधिक कठिनाई मह-सस होती है तो संसद के सदस्य के भत्ते में 30 रुपये की बढ़ौती देने में आपको आर्थिक कठिनाई नहीं महसूस होती है ? ... (व्यवधान) जरूरत हो या न हो यह बेमतलब की बात है। आपकी नीतियों और आपके कामों में एकरूपता नहीं है। आपके सोचने में एक दिशा नहीं है। आपकी खद की जहां बात आती है तब आधिक कठिनाई आपको नहीं महसुस होती है। जब पेंशनर का मामला आता है सरकारी कर्मचारियों का मामला आता है तब आपको आधिक कठिनाई दिखाई देती है। अपने सोचने में, अपने दिमाग में, अपने व्यवहार में जो दो जबान से आप लोग अपना काम चला रहे हो इसका यह एक सबुत मैं आपके सामने रख रहा है।

अध्यक्ष महोदय, इसलिए मैं आपसे आग्रह करना चाहता हूं कि इस विधेयक को किसी भी हालत में इस सदन में पेश न करने दिया जाय और आप मंत्री महोदय से कहें कि इस सदन की यह राय है कि संसद के सदस्यों को अच्छे ढंग से अपने कर्तव्य को निभाने के लिए किन्हीं सुविधाओं की आवश्यकता हो तो वह सुविधाएं उनको दीजिए लेकिन रुपया बढ़ा कर उनका ऐशोआराम बढ़ाने का जो यह तरीका है उसको तो बिलकुल यहां पर रोका जाय।

श्री मधुलिमये (मुँगेर): मेरा प्वाइंट आफ आर्डर है। आपको याद होगा कि जब यह मामला पिछली बार सदन में आया था...

MR. CHAIRMAN: I want to hear, your point of order. 1 do not want to hear all these.

श्री मधु लिमये : आप प्वाइट आफ आडंर नहीं सुनेंगे ? मैं प्वाइट आफ आडंर पर बोल रहा हूं । मैं भाषण नहीं दे रहा हूं ।

MR. CHAIRMAN: In the name of point of order, I do not want to hear all these...... (Interruptions).

श्री मध्र लिमवे : पहले आप सून लीजिए... (स्पवधान) ... आप अपने शब्दों को वापस लीजिए...(व्यवधान).. मेरी बात सुने बगैर यह कैसे कह सकते हैं ?

Bills Introduced

MR. CHAIRMAN: Under which rule you are raising it?

श्री रिव राय: पहले आप सून लीजिए।

श्री मधु लिमये : अगर आप हिन्दी नहीं समभ सकते हैं तो आप टांसलेशन के लिए कान में मशीन लगा लीजिए...(व्यवधान)...प्वाइंट आफ आर्डर कैसे नहीं सनेंगे ?

MR. CHAIRMAN: If you want to raise other issues, you have to give notice.

SHRI RANDHIR SINGH (Rohtak): That must be expunged.

MR, CHAIRMAN: Under which rule you are raising it?

श्री मध्र लिमये: 376 में है। यहां पर इस विषय पर रूलिंग हो चुकी है...(व्यवधान)... ट्रांसलेशन वाला लगाइए अगर आप हिन्दी नहीं समभते हैं...(व्यवधान)...

SHRI RANDHIR SINGH: On a point of order, Sir. He has said something against the Chair. That should be expunged or he must withdraw it.

15 hrs.

श्री मध्र लिमये : मैं एक ही वाक्य में अपनी बात खत्म कर रहा हं। अध्यक्ष महोदय ने इसके बारे में रूलिंग दी हुई है कि जो सर्व-सम्मत फैसले होंगे, उन्हीं को बिल की शक्ल में कार्या-न्वित किया जायगा। आप तो चैयरमैन हैं. लेकिन इस विषय में अध्यक्ष महोदय का निर्णय आ चुका है...(व्यवधान)...स्पीकर की रूलिंग के खिलाफ़ यहां पर कोई कानून नहीं आ सकता. जब तक स्पीकर के रूलिंग को बदला नहीं जाता है। इसलिए यह बिल यहां पर इन्ट्रोडयूस नहीं हो सकता है, जब तक स्पीकर का निर्णय यहां पर है। आप उसको बदलिये। यही मेरा प्वाइंट आफ आईर है।

SHRI RANDHIR SINGH: You can give your own ruling. Why should the Chair be denigrated? My hon, friends can vote against the Bill if they want.

SHRI UMANATH (Pudukkottein): On a point of order. I object to the introduction of this Bill because it contains provisions which are violative of a certain mandate given by this very House on this question......

AN HON. MEMBER: When?

SHRI UMANATH: That is my point of order. This Bill contains provisions for incrensing the salary......

MR. CHAIRMAN: I am not going to allow anybody now.....

SHRI MADHU LIMAYE: Who are you?

SHRI UMANATH: If you are not going to allow our point of order, we are not going to allow you also

SHRI MADHU LIMAYE: Who are you You are not the Speaker.

SHRI C. C. DESAI (Sabar Kantha) He is the Speaker for all purposes. He is the Chairman, and he has the powers of the Speaker.

SHRI UMANATH: If you are not going to allow us in this arbitrary manner, we are not going to allow you also.

I have said that this Bill is violative of the mandate given by this Bill. Government cannot bring forward a Bill which is violative of the mandate of the House. I shall tell you what this mandate has been.

श्री मधुलिमये: आप इस तरह से नहीं चला सकते।

MR. CHAIRMAN: I am not allowing.

SHRI MADHU LIMAYE: Who are you?

MR. CHAIRMAN: Let him not talk like that. I am the chairman. He should withdraw those words. 1 am the chairman here.

SHRI UMANATH: We should not allow you if you are not going to allow us.

Bills Introduced

MR. CHAIRMAN: I am the Chairman here. The hon. Member should resume his seat.

SHRI MADHU LIMAYE: On a point of order, how can you refuse to listen to us? I am going according to the rules.

SHRI UMANATH: I am on a point of order.....

SHRI CHENGALRAYA NAIDU (Chttoor): Under what rule is he raising the point of order?

SHRI MADHU LIMAYE : He is not the speaker

MR. CHAIRMAN: I am the Speaker as long as I am in the Chair.

SHRI RAINDHIR SINGH: He must apologise to the Chair. He must apologise. The Chair cannot be addressed by saying 'Who are you?' That is very bad. He must apologise. I shall not resume my seat until he apologises.

AN HON, MEMBER: Who are you?

श्री अटल बिहारी वाजपेयी: (बलरामपुर) सभापति महोदय, आप इस समय अध्यक्ष की पीठ पर विराजमान हैं, हम आपका सम्मान करना चाहते हैं, सम्मान हमें करना भी चाहिए और मैं समभता हूं कि इस सदन के सभी सदस्य जो भी इस पीठ पर बैठा हो. उसका सम्मान करेगा । लेकिन मेरा निवेदन कि आप इस विषेयक पर मैम्बरों को बोलने का मौका दें क्योंकि यह विघेयक सदस्यों से सम्बन्धित है। लम्बा भाषण करने की आवश्यकता नहीं है. लेकिन दो-चार सदस्य बोलना चाहते हैं तो आप उनको बोलने दीजिए -यही मेरी प्रार्थना है।

MR. CHAIRMAN: I have not said that I shall not hear anybody. But I have to follow certain rules. I have not said what the hon. Member has said. But I have to observe certain rules and regulations here. Supposing everyone of the five hundred odd Members want to speak, how is it possible?

so, we have been following the procedure. that such of those Members as have given notice should be allowed to speak. Otherwise, I shall have to call everyone of the five hundred odd Members, and if I do that, then the whole day will be utilised for that purppose. So, I am adhering to the rules and regulations and I am not allowing anybody who has not given notice to me. Therefore I should not be misunderstood if I do not call every Member who rises.

Bills Introduced

SHRI UMANATH: we are not making speeches. I am only raising a point of of order.

SHRI MADHU LIMAYE: No Bill can be introduced against the ruling of the speaker.

MR. CHAIRMAN: What is the point of order of Shri Umanath?

SHRI UMANATH: I shall confine myself to the point of order.

SHRI RANDHIR SINGH: What about the derogatory remarks?

SHRI UMANATH: My point is that this Bill is violative of the mandate of this House. It is on that point that I am making my submissions.

SHRI RANDHIR SINGH: First, he must withdraw those remarks.

MR. CHAIRMAN: Let Shri Randhir Singh resume his seat now.

SHRI RANDHIR SINGH: I cannot bear any insult to the Kisan Chairman. He should not be insulted. I shall not allow to him to speak until he apologises.

SHRI UMANATH: Let us keep on standing. I am not bothered. Even if it be seven o' clock, let us keep on standing together.....

SHRI RANDHIR SINGH: remarks should be expunged.

SHRI UMANATH: I am not making a speech. I am only raising a point of order. This Bill has been brought forward on the basis of certain recommendations of a committee which was set up in pursuance of

[Shri Umanath]

a resolution of this House. At the time of the passing of that resolution, it contained reference to many matters including increase in salary. A specific question was asked of the Speaker whether that resolution referred to facilities or salaries. The hon. Speaker is on record that it is only limited to facilities and not to salaries. But now this Bill contains provisions with regard to salaries.

In the committee, some Member raised the question of salary revision. Again, the question came up whether the committee had a right to go into the salary revision. It was again referred by the committee to the Speaker to ascertain whether the committee had that right.

MR. CHAIRMAN: what is the point of order?

SHRI UMANATH: The point of order is that it is violative of the mandate of the House. The question was referred to the Speaker whether the committee had got any right to go into the question of salaries. The Speaker gave his ruling to the commi-

ttee in writing that the committee had the right to go only into question of facilities and not into the question of salaries,

We find that the committee has violated the ruling of the Speaker given subsequently. So, this Bill is based on a position which is violative of the Speaker's ruling as well as the mandate of this House. That is why I object to the introduction of the Bill.

MR. CHAIRMAN: I was also in that committee, and I know that this point was discussed in the committee, and it came to a decision that it was a joint committee consisting of Members from both Lok Sabha and Rajya Sabha and, therefore, the Speaker's ruling would not come in the way of their suggestions.

The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The Lok Sabha divided:

Division No. 1]

AYES

[15,13 hrs.

Achal Singh, Shri Agadi, Shri S. A. Ahirwar, Shri Nathu Ram Ahmed, Shri F. A. Ahmed, Shri J. Amat, Shri D. Amin, Shri R. K. Amin, Shri Ramchandra J. Asghar Husain, Shri Azad, Shri Bhagwat Jha Bajpai, Shri Vidya Dhar Barua, Shri R. Baswant, Shri Besra, Shri S. C. Bhagat, Shri B. R. Bhagavati, Shri Bhandare, Shri R. D. Bhanu Prakash Singh, Shri Bhargava, Shri B. N. Birua, Shri Kolai Bist, Shri J. B. S. Bohra, Shri Onkarlal Burman, Shri Kirit Bikram Deb

Buta Singh, Shri Chanda, Shri Anil K. Chanda, Shrimati Jyotsna Chandrika Prasad, Shri Chaturvedi, Shri R. L. Chavan, Shri D. R. Choudhary, Shri Valmiki Choudhury, Shri J. K. Dalbir Singh, Shri Damani, Shri S. R. Dar, Shri Abdul Ghani Dasappa, Shri Tulsidas Dass, Shri C. Deoghare, Shri N. R. Deshmukh, Shri B. D. Deshmukh, Shri K. G. Deshmukh, Shri Shivajirao S. Dhillon, Shri G. S. Dhuleshwar Meena, Shri Digvijai Nath, Shri Mahant Dinesh Singh, Shri Dixit, Shri G. C. Dwivedy, Shri Nageshwar Ering, Shri D.

Gairai Singh Rao, Shri Gandhi, Shrimati Indira Ganesh, Shri K. R. Ganga Devi, Shrimati Gautam, Shri C. D. Ghosh, Shri Bimalkanti Ghosh, Shri P. K. Ghosh, Shri Parimal Giria Kumari, Shrimati Gudadinni, Shri B. K. Gupta, Shri Ram Kishan Hazarika, Shri J. N. Hem Raj, Shri Igbal Singh, Shri Jadhav, Shri Tulshidas Jadhav, Shri V. N. Jamna Lal, Shri Jena, Shri D. D. Kahandole, Shri Z. M. Kamble, Shri Kamala Kumari, Shrimati Karan Singh, Dr. Kasture, Shri A. S. Katham, Shri B. N.

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Bills Introduced

Kavade, Shri B. R. Kedaria, Shri C. M. Kesri, Shri, Sitaram Khan, Shri M. A. Khan, Shri Zulfiquar Ali Kripalani, Shrimati Sucheta Krishna, Shri M. R. Kunte, Shri Dattatraya Kureel, Shri B. N. Kushwah, Shri Y. S. Laskar, Shri N. R. Lobo Prabhu, Shri Mahadeva Prasad, Dr. Mahadevappa, Shri Rampur Mahajan, Shri Vikram Chand Maharaj Singh, Shri Mahida. Shri Narendra Singh Mahishi, Dr. Sarojini Malhotra, Shri Inder J. Mandal, Shri B. P. Mandal, Dr. P. Mandal, Shri Yamuna Prasad Mane, Shri Shankarrao Marandi, Shri Master, Shri Bhola Nath Masuriya Din, Shri Mehta, Shri P. M. Menon, Shri Govinda Minimata Agam Dass Guru. Shrimati

Mishra, Shri Bibhuti Mishra, Shri G. S. Mohamed Imam, Shri J. Mohammad Yusuf, Shri Mohsin, Shri Mrityunjay Prasad, Shri Mukerjee, Shrimati Sharda Murti, Shri M. S. Muthusami, Shri C. Naghnoor, Shri M. N. Naidu, Shri Chengalraya Naik, Shri G. C. Naik, Shri R. V. Nayar, Dr. Sushila Oraon, Shri Kartik Padmavati Devi, Shrimati Pahadia, Shri Jagannath Palchoudhuri, Shrimati Ila Pandey, Shri K. N. Pandey, Shri Vishwa Nath

Pant, Shri K. C. Paokai Haokip, Shri Parmar, Shri Bhaljibhai Parmar, Shri D. R. Partap Singh, Shri Parthasarathy, Shri Patel, Shri Manubhai Patil, Shri Anantra Patil, Shri C. A. Patil, Shri S. B. Patil, S. D. Patil, Shri T. A. Pramanik, Shri J. N. Oureshi, Shri Mohd Shaffi Radhabai, Shrimati B. Raghu Ramaiah, Shri Raj Deo Singh, Shri Rajni Devi, Shrimati Raju, Shri D. B. Ram, Shri T. Ram Dhan, Shri Ram Dhani Das, Shri Ram Sewak, Shri Choudhary Ram Subhag Singh, Dr. Ram Swarup, Shri Ramamoorthy, Shri S. P. Ramshekhar Prasad Singh, Shri Rana, Shri M. B. Randhir Singh, Shri Rane, Shri Rao, Shri Jaganath Rao, Shri Mthyal Rao, Shri J. Ramapathi Rao. Shri Thirumala Rao, Dr. V. K. R. V. Raut, Shri Bhola Reddi, Shri G. S. Reddy, Shri P. Antony Reddy, Shri R. D. Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Roy, Shrimati Uma Sadhu Ram, Shri Saha, Dr. S. K. Saigal, Shri A. S. Salve, Shri N. K. P. Sanghi, Shri N. K. Sanji Rupji, Shri Sankata Prasad, Dr.

Santosham, Dr. M. Sapre, Shrimati Tara Sarma, Shri A. T. Savitri Shyam, Shrimati Sayeed, Shri P. M. Sayyad Ali, Shri Sen, Shri Dwaipayan Sen. Shri P. G. Sethi, Shri P. C. Sethuraman, Shri N. Shambhu Nath, Shri Shankaranand, Shri B. Sharma, Shri Naval Kishore Sharma, Shri Ram Avtar Sheo Narain, Shri Sher Singh, Shri Shiv Chandika Prasad, Shri Shivappa, Shri N. Shukla, Shri S. N. Shukla, Shri Vidya Charan Siddayya, Shri Siddheshwar Prasad, Shri Singh, Shri D. N. Singh, Shri D. V. Sinha, Shri Mudrika Sinha, Shri R. K. Sinha, Shri Satya Narayan Snatak, Shri Nar Deo Somani, Shri N. K. Sonar, Dr. A. G. Sonavane, Shri Sudarsanam, Shri M. Supakar, Shri Sradhakar Sursingh, Shri Suryanarayana, Shri K. Swaran Singh, Shri Swell, Shri Tarodekar, Shri V. B. Tiwary, Shri D. N. Tiwary, Shri K. N. Tula Ram, Shri Uikey, Shri M. G. Veerappa, Shri Ramachandra Venkatasubbaiah, Shri P. Verma, Shri Balgovind Verma, Shri Prem Chand Virbhadra Singh, Shri Vyas, Shri Ramesh Chandra Yadab, Shai N. P. Yadav, Shri Chandra Jeet

NOES

Sant Bux Singh, Shri

Berwa, Shri Onkar Lal Bhagaban Das, Shri Bharti, Shri Maharaj Singh

Brij Bhushan Lal, Shri Chakrapani, Shri C. K. Chandra Shekhar Singh, Shri

Ayarwal, Shri Ram Sihgh Banerjee, Shri S. M. Behera, Shri Baidhar

Ordinance (Res) and Indian Rlys (2nd Amdt.) Bill

Dange, Shri S.A. * Das. Shri N. T. Fernandes, Shri George Ghosh, Shri Ganesh Gopalan, Shrimati Suscela Goyal, Shri Sri Chand Guha, Shri Samar Gupta, Shri Indraiit Haridar, Shri K. Jai Singh, Shri Janardhanan, Shri C. Jha, Shri Bhogendra Jha, Shri Shiva Chandra Joshi, Shri Jagannath Rao Joshi, Shri S. M. Kachwai, Shri Hukam Chand Kapoor, Shri Lakhan Lal

Krishna, Shri S. M. Kundu, Shri S. Lakkappa, Shri K. Limaye, Shri Madhu Majhi, Shri Mahendra Mangalathumadam, Shri Menon, Shri Vishwanatha Misra, Shri Janeshwar Modak, Shri B. K. Mohan Swarup, Shri Molahu Prasad, Shri Mukerjee, Shri H. N. Mulla, Shri A. N. Nair, Shri Vasudevan Nayanar, Shri E. K. Navar, Shrimati Shakuntala Pandey, Shri Sarjoo Paswan, Shri Kedar

Patel, Shri J. H. Ramani, Shri K. Ray, Shri Rabi Reddy, Shri Eswara Sambhali, Shri Ishaq Satya Narain Singh, Shri Sen. Dr. Ranen Shah, Shri T. P. Sharma, Shri Beni Shanker Sharma, Shri Narain Swarup Sharma, Shri Yajna Datt Sharma, Shri Yogendra Shastri, Shri Ramavatar Shastri, Shri Sheopujan Suraj Bhan, Shri Umanath, Shri Vajpayee, Shri Atal Bihari Yadav, Shri Ram Sewak

MR. CHAIRMAN: The result† of the division is: Ayes: 220; Noes: 62.

in any Ministry, it finds it an excuse and promulgates an Ordinance.

The motion was adopted.

SHRI RAGHU RAMAIAH; I introduce the Bill.

15.13 hrs.

STATUTORY RESOLUTION RE: INDIAN RAILWAYS (AMENDMENT) ORDINA-NCE 1969; AND INDIAN RAILWAYS (SECOND AMENDMENT) BILL

SHRI S. S. KOTHARI (Mandsaur): I beg to move the following:

"This House disapproves of the Indian Railways (Amendment) Ordinance, 1969 (Ordinance No. 3 of 1969) promulgated by the Vice-President acting as President on the 4th June, 1969".

I deprecate the tendency of this Government to govern by ordinances. This Government has a penchant for issuing ordinances. Whenever it wants to do a thing

Actually, during this interregnum, a number of ordinances have been promulgated, most of which could have been avoided. It would almost appear that we are living in a regime of ordinances, and that consequently this august House is intended only to rubberstamp the decisions of this Government. The latest Ordinance promulgated only 40 hours before Parliament was scheduled to meet nationalising banks is an affront to the dignity and authority of this House. There was no emergency and no immediate necessity. This ordinance nationalising banks would have deleterious effects upon econmic growth. International opinion has also adversely reacted to it.

I would now come to the Ordinance in question. I would draw attention to article 123 of the Constitution.

"If at any time, except when both Houses of Parliament are in session, the President is satisfied that circumstances exist which render it necessary for him to take

AYES: Sarvashri C. C. Desai; Meetha Lal Meena: N. T. Das and Mahendra Majhi.

NOES: Sarvashri Mohammed Ismail, P. C. Adichan, M. H. Gowda. and S. S.

Kothari.

^{*} Wrongly voted for 'NOES'

[†] The following Members also recorded their votes: